

**HIGH COURT OF MADHYA PRADESH**  
**BENCH AT INDORE**

**FROM – 'E'**  
**Form of Supply of Information to the Applicant**  
**[See Rule 4(3)]**

No. RTIA/DR-HCIND/3326

Indore, dated 15/12/2014

From,

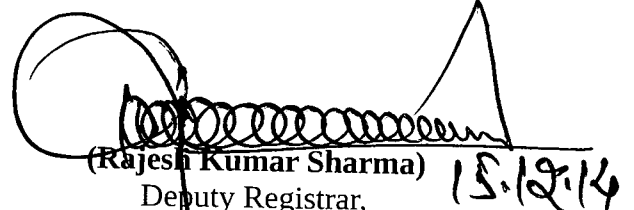
The Dy. Registrar,  
State Public Information Officer,  
High Court of M.P., Bench at Indore

To,

Shri Kailash Narayan Rathore  
S/o Shri Shivnarayan Rathore,  
428/3/3, Patel Motors(Indore) Pvt. Ltd.  
A.B. Road, Near Satya Said School,  
Indore.

Please refer to your application No. NIL dated 12/12/2014, inwarded in this office on 12/12/2014 and registered at our I.D. No. 51/2014-15 addressed to the undersigned regarding supply of information under Right to Information Act, 2005. As per the office report dated 15/12/2014, this is to inform that C.A. No. 59822 dated 01/12/2014, applied by Shri S.Joshi, for certified copy of order dated 24/11/2014 passed in W.P. No. 10513/2012 has been supplied on 02/12/2014.

As per Section 19 of the Right to Information Act 2005, you may file an Appeal to the Appellate Authority (Principal Registrar, High Court of M.P., Indore Bench) within 30 days of the issue of this order.

  
(Rajesh Kumar Sharma)  
Deputy Registrar,  
State Public Information Officer,  
High Court of M.P., Bench at Indore